

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**EASTERN ZONE BENCH, KOLKATA**

**O.A. No. 145/2025/EZ**

**In the matter of:**

**M/s Calstar Sponge Limited**

**.....Applicant(s)**

**Versus**

**Ministry of Environment, Forest**

**& Climate Change and others**

**.....Respondent (s)**

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Filed by:

*Debasish Saha*  
Debasish Saha  
Advocate for the  
Respondent No.3



*g*

14 6 OCT 2025

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Filed by  
Sebanis Saha  
Advocate

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA**

**O.A. No. 145/2025/EZ**

**In the matter of:**

**M/s Calstar Sponge Limited**

**.....Applicant(s)**

**Versus**

**Ministry of Environment, Forest**

**& Climate Change and others**

**.....Respondent (s)**

Before the Notary  
Govt. of West Bengal  
Burdwan District  
Durgapur

**AFFIDAVIT FILED BY THE CHIEF EXECUTIVE OFFICER, ASANSOL  
DURGAPUR DEVELOPMENT AUTHORITY, (RESPONDENT NO. 3)**

I, Sri Bratin Kumar Chatterjee, Son of Late Sourindra Nath Chatterjee, aged about 43 years, by faith Hindu, by occupation Service, working for gain as the Special Law Officer, Asansol Durgapur Development Authority, residing at 1/2, Gostha Pal Bithi, SAIL Cooperative Complex, City Centre, Durgapur-713216, District- Paschim Bardhaman, West Bengal and duly authorised for swearing and filing an Affidavit before Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata on behalf of the Respondent No 3 do hereby solemnly affirm and state as follows-

1. I am the authorised representative of the Respondent No. 3, that is, the Chief Executive Officer, Asansol Durgapur Development Authority. I have duly consulted the records available in my office and thereafter, I have made myself well acquainted with the facts and circumstances of the case and, as such, am competent to affirm this Affidavit.



Signature in green ink.

16 OCT 2025

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2. That this affidavit is being affirmed pursuant to the solemn order passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata, in short Hon'ble N. G. T., Eastern Zone Bench, Kolkata on 19.08.2025 wherein Hon'ble N. G. T., Eastern Zone, Kolkata has been pleased to observe the following vide Para (6) of the aforesaid solemn order "*Let notices of the Original Application be issued to the respondents requiring them to file their responses to the averments made in the same within four weeks*".

3. That Hon'ble N. G. T., Eastern Zone Bench, Kolkata in terms of an Order dated 22-09-2025 has further been pleased to grant time for filing the Affidavit by the answering Respondent and at paragraph (5) of the aforesaid Order, it was stated therein as follows:-

*"Responses by respondents no. 2 and 3 may be filed within four weeks"*.

4. That the instant Original Application appears to have been filed by the Original Applicant before Hon'ble N. G. T., Eastern Zone Bench, Kolkata, seeking, inter alia the following reliefs:-

- a) To direct MOEF &CC to consider the proposal dated 05-04-2024 submitted by the Applicant, as a non-violation case and take a final decision in a time bound manner.
- b) To direct MOEF &CC to withdraw the request to the WBPCB vide Minutes of the Meeting dated 23.08.2024 read with Letter dated 06.09.2024, for action under Section 15 & 19 of the EPA, 1986.
- c) To direct MOEF &CC to clarify about credible action under Section 15 & 19 of the EPA, 1986 in cases where the offence if any has occurred prior to the Jan Vishwas Act, 2023.
- d) Pass any further Order/Direction that this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case.

5. That the Original Applicant has sought for relief by filing the Original Application primarily with regard to the business and affairs of the Respondent No. 1 and Respondent No.2.



*gn*

11 6 OCT 2025

Filed by  
*Debarshi Saha*  
Advocate

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6. That the role of the answering Respondent/Respondent No. 3 with regard to the business and affairs of the Original Applicant is very limited and has executed and registered Deed of Assignment with Calstar Sponge Iron Limited on the 25<sup>th</sup> Day of February, 2011 before Additional District Sub-Registrar, Raniganj, Burdwan vide No. I-849. The photocopy of the Deed of Assignment dated 25<sup>th</sup> Day of February, 2011 is annexed hereto and marked Annexure-P1.

7. That the said Deed of Assignment was executed in the relevant period by the Original Applicant and the Respondent No.3 with the object of implementation of Industry in the State of West Bengal.

8. That it is being humbly submitted before this Hon'ble Tribunal that in the light of the facts discussed hereinabove and gathered from the records by the answering respondent herein may kindly be considered by the Hon'ble Tribunal for disposal of the instant Original Application.

9. That it is therefore respectfully prayed that Hon'ble Tribunal may pass such order/orders as it deems fit and proper in the interest of justice.

10. The statements made in paragraph (1) to (5) are based on information derived from the records, which are usually kept and maintained by the answering respondent in the ordinary course of business, which I verily believe to be true and the statements made in paragraphs (6) to (9) are my humble submission before this Hon'ble Tribunal.

Prepared in my office

*Subrata Mukherjee*  
Advocate

*Bratin Kumar Chatterjee*  
Deponent

SUBRATA MUKHERJEE  
ADVOCATE  
Durgapur Court  
Enroll No.- WB/508/2007



Solemnly affirmed before me by  
Sri/Smt. *Bratin Kumar Chatterjee*  
id by *S. Mukherjee* Advocate  
on this *16<sup>th</sup>* day of *Oct* 20*25*  
*Atabi Banerjee*  
Mrs. Atabi Banerjee Notar  
Durgapur, Burdwan, W.B.  
Regn. No. 40/2007 Govt. of W.B.

16 OCT 2025

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Annexure-P1

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I-849



अशुचियरञ्ज पश्चिम बंगाल WEST BENGAL

702148

Sealed and signed  
 admitted to registration  
 signature sheet to the original  
 sheets with attached are to be  
 sent of the document

Additional District Sub-Registrar  
 Raniganj-Burdwan

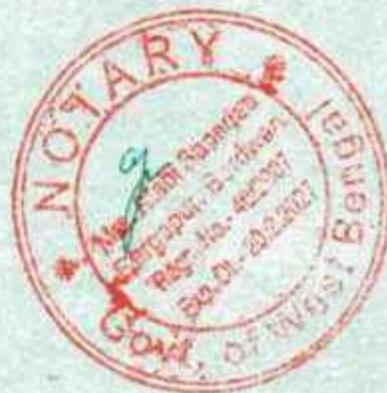
25 FEB 2011

DEED OF ASSIGNMENT

QUERY NO. 1888      12011

THIS DEED OF ASSIGNMENT made this the 25<sup>th</sup> day of  
February 2011.

BETWEEN



16 OCT 2025





-: 2 :-

THE ASANSOL DURGAPUR DEVELOPMENT AUTHORITY, constituted under the West Bengal (Town and Country Planning) Act 1979, (West Bengal Act - XIII of 1979 having its office at 1<sup>st</sup> Floor, Asansol High Way Sub-Divisional Compound, behind Asansol Girls College, Asansol - 713304, hereinafter called the 'ASSIGNOR' (which term unless excluded by or repugnant to the context be deemed to include its successors-in-office and assigns) of the ONE PART.

AND

CALSTAR SPONGE LTD., (PAN No.AACCC5773H) represented by Sri Vikas Agarwal, being a citizen of India, having its Office at 18, R.N.Mukherjee Road, Kolkata - 700001, hereinafter called the 'ASSIGNEE' (which term unless excluded by or repugnant to the context be deemed to include his/her/their heirs, executors, administrators, representatives and assigns) of the OTHER PART.

*Represented by Abhishek Prakash Nandi (Manager) s/o Sri Ashok Kumar Nandi of P-65 CIT, Lohme Vm(S), Kolkata-54*

WHEREAS with the object of implementation of Industry in West Bengal ADDA identified ALL THAT piece or parcel of land containing by measurement an area of 117.48 acres, be the same a little more or less, situated in Mouzas Mandalpur, J.L.No.37 and Ikra J.L.No.38 under Police Station Jamuria in the District of Burdwan.



16 OCT. 2025

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-: 3 :-

AND WHEREAS upon payment of requisite amount as specifically provided under GO No.3300-GE(M)/2L-45/04 dt.22.09.05 and the Indenture of Lease duly executed on 17.10.2008 and registered on 11.12.2008, the Government of West Bengal demised unto and in favour of the ASSIGNOR ALL THAT the said land as fully described in the scheduled written thereon as also described in the scheduled 'A' and hereinafter referred to as the said land for the period of thirty years renewable for successive similar periods with the terms conditions contained in the Indenture of Lease registered on 11.12.2008 and the lands comprised new plots of land to be created after development of the Jamuria Industrial Estate may be transferred to the allottee(s) concerned for the remaining unexpired period of the lease after obtaining prior permission in writing.

AND WHEREAS THE ASSIGNEE applied for allotment of a plot of land and plot No(s) 15, 16, 24, 25, 32 having an area of more or less 4.28 acres in the said Industrial Estate was allotted to the Assignee for the purpose of fully described in Schedule 'B' annexed herein and hereinafter referred to as the said DEMISED PLOT OF LAND.

AND WHEREAS upon receipt of a sum of Rs.21.25 Lakhs (Rupees Twenty One Lakh Twenty Five Thousand) only being proportionate cost of development of the said Industrial Estate including the cost of infrastructural facilities of the demised plot of land, directly from the ASSIGNEE the ADDA has handed over the possession of the said demised plot to the ASSIGNEE.

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-: 4 :-

AND WHEREAS necessary permission for transfer of the said demised plot of land being number(s) 15, 16, 24, 25, 32 having an area of more or less 4.28 acres for the remaining unexpired period of the lease to the ASSIGNEE has been obtained by the ASSIGNOR.

NOW THIS INDENTURE WITNESSETH that having obtained necessary permission in pursuance of the condition contained in the said Indenture of Lease registered on 11.12.2008 and in consideration of a sum of Rs.21.25 Lakhs (Rupees Twenty One Lakh Twenty Five Thousand) only paid by the ASSIGNEE and having intended to abide by, comply with, observe and perform the terms and conditions as may be imposed by the ASSIGNOR and pursuant to the allotment made the ASSIGNOR herein doth hereby demise unto and in favour of the ASSIGNEE ALL THAT the specified and demarcated plot of land bearing no(s), containing by measurement of an area of 4.28 acres be the same a little more or less, situated in the said Industrial Estate more fully described in Schedule 'B' hereunder written and delineated in plan annexed hereto together with uninterrupted absolute right of free ingress and egress from the said demised plot of land with renewal option as provided therein unto and to the use of the ASSIGNEE free from all encumbrances, charges, attachments, lien, liability, claim or demand of whatsoever nature but subject to the undertaking of the ASSIGNEE to observe, perform and comply with the terms and conditions and stipulations mentioned in SCHEDULE 'C' hereunder written and as may from time to time be reasonably imposed upon AND THAT THE ASSIGNOR shall and will from time to time and at all times hereafter at the request and costs of the ASSIGNEE do, perform and execute and / or cause to be done, executed and performed all such further or other acts, deeds and things of whatever nature for further and more perfect fully assuring the said demised plot of land in the manner aforesaid or as shall or may reasonably be required.



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SCHEDULE - A

District Burdwan, P.S. Jamuria, Mouza Ikrah, J.L.No.38

Particulars of the Holding

1. Plot No. :- 15,16,24,25,26,28,29,30,31,32,108,144,161 & 185.  
 2. Area of Plot :- 0.25, 0.04, 3.22, 4.20, 4.43, 3.19, 2.24, 2.33, 2.74,  
 4.87, 0.06, 12.57, 3.85 & 5.61.  
 Total area = **49.60** acres

SCHEDULE - B

ALL THAT the piece and parcel of land being Plot No(s).15, 16, 24, 25, 32 of Mouza Ikrah, J.L.No.38 under P.S. Jamuria of the said Industrial Estate measuring 4.28 acres be the same a little more or less, being a portion of the said land described in the Schedule 'A' hereinabove and also shown in BLUE colour in plan I annexed hereto and butted and bounded as follows :

Mouza Ikrah, J.L.No.38, P.S. Jamuria

<u>Sl.No.</u>	<u>R.S.Plot No.</u>	<u>Area in Acre</u>
01.	15	0.25
02.	16	0.03
03.	24	2.00
04.	25	1.75
05.	32	<u>0.25</u>
Total		= 4.28 Acres



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BOUNDARY

NORTH : By Road.

SOUTH : By R.S.Plot No.21 & 22.

EAST : By R.S.Plot No.25(P), 24(P), 23.

WEST : By R.S.Plot No.2143, 14, 13, 17.

SCHEDULE - C

1. The ASSIGNEE shall carry out the terms embodied in this presents and will continue to be bounded thereby.
2. The ASSIGNEE shall pay the rent of Rs.100/- per Acre of the demised plot of land to the ADDA within 60 days of the year for which such rent is payable. In case of delay or default on the part of the ASSIGNEE in payment of lease rent and other charges payable under this presents, the ASSIGNEE shall be liable to pay without prejudice to the other rights of the ASSIGNOR, interest @ 10% per annum on the amount of the rent in arrear till the date of payment.
3. All money payable by the ASSIGNEE to the ASSIGNOR under this Deed shall, apart from other remedies, be realizable as a public demand under The Public Demands Recovery Act or any statutory modification thereof for the time being in force.



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4. The ASSIGNEE shall start work on the said demised plot of land within 2 (Two) years from the date of execution of these presents failing which the said demised plot(s) shall be resumed.

5. The ASSIGNEE shall be liable to pay rent from time to time at such rate that may at anytime hereafter be assessed, charged or imposed on the said demised plot of land in accordance with the direction of ADDA.

6. Should the ASSIGNEE duly and faithfully observe and fulfill the terms, conditions and covenants on the part of the ASSIGNEE herein contained, the ASSIGNEE shall on the expiration of the aforesaid period of thirty years be entitled to have a renewal of the lease for a like period of thirty years and thereafter to successive like periods upon the same terms and conditions.

7. The ASSIGNEE shall not in any way diminish the value or injure or make any permanent alternations in the said demised land without the previous consent of ADDA and shall not sell or dispose of any earth, clay, gravel, sand or stone from the said demised plot of land nor excavate the same except so far as may be necessary for the execution of the works for which the said demised plot of land is assigned. In the event of the ASSIGNEE making any ditch or excavation, which causes injury to the property without the consent of the ADDA, ADDA shall cause a notice to be served upon the ASSIGNEE asking him to fill in the ditch or excavation. Within one month from the date of receipt of such notice the ASSIGNEE shall comply with the instruction and report compliance to the ADDA.

8. The ASSIGNEE shall keep the said demised plot of land free from jungle and all sorts of nuisance. On his failure to do so, ADDA shall cause a notice to be served upon the ASSIGNEE asking him to remove the same. Within one month from the date of receipt of the notice the ASSIGNEE shall comply with instruction and report compliance to ADDA.



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9. The ASSIGNEE shall pay and discharge all existing and future rates, taxes and assessment, duties, impositions, outgoings and burdens whatever assessed charged or imposed upon the said demised plot of land or upon the ASSIGNEE or occupier thereof.

10. The ASSIGNEE shall bear and pay all expenses incurred in respect of preparation, execution and registration of the indenture of lease including the stamp duty payable therefore.

11. The ASSIGNEE shall preserve intact the boundaries of the said demised plot of land and keep them well demarcated according to the ADDA. For the purpose of identification of boundary, boundary marks should be fixed as per specification to be prescribed by the ASSIGNOR. It will be the duty of the ASSIGNEE to maintain all the boundary marks in good condition. Should any boundary mark be missing the ASSIGNEE shall report the fact to the ASSIGNOR. On receipt of the report the ASSIGNEE shall arrange re-location of the positions of missing marks. Marks shall be restored by the ASSIGNEE immediately after relocation of the position at his own expenses.

12. The ASSIGNEE shall not be entitled to convert the demised plot of land or any part thereof into a public religious place or to construct any building for use of public religious building or convert any building erected on the demised plot of land into a public religious building without obtaining prior written permission from the competent authority or use or allow the demised plot of land or any part thereof to be used as place for cremation or burial.

13. The ASSIGNEE shall not use or permit any other person(s) to use the demised land or any part thereof for a purpose other than that for which it is demised or in a manner which renders it unfit for use for the purpose of the presents.



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14. The ASSIGNEE may assign his leasehold right in respect of the demised plot of land with prior permission in writing of ADDA on the same terms and conditions as contained herein or to such other terms and conditions as the Assignor may fix. However the Assignor shall not sub-let part of whole of the demised plot of land. The Assignor may review the disposal of such petitions for assignment of leasehold right as may be filed, at regular intervals with the ADDA and work out such modalities, if required, as would be mutually agreed upon, for speedier disposal of the petition as stated above.

15. The ASSIGNEE shall be entitled to mortgage charge the leasehold interest of the Assignee and also the building or buildings to be constructed on the said demised plot of land and / or any portion or portions thereof in favour of any bank or financial institution for the purpose of obtaining Industrial loan or similar other matter.

16. The ASSIGNEE shall neither use nor permit any person to use the said land or any share or portion thereof for any immoral, illegal or unsocial purposes in any manner so as to become a source of grave danger to the public peace or public safety or public health.

17. If the demised plot of land or any part thereof shall, at any time, be required by Government for a public purpose the ASSIGNEE shall give up the same on demand and the lease will be determined for the required parcel of land for the unexpired portion of the lease period and the ASSIGNEE may be entitled to refund of proportionate amount of consideration money in respect of the said demised plot of land. If the said demised plot of land is required permanently the lease shall forthwith be determined and the ASSIGNEE shall be entitled to such fair and reasonable compensation for buildings and improvements effected by him as shall be decided by State Government.



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18. The State Government reserves to itself the right to all minerals on the said demised plot of land together with such rights of way and other reasonable facilities as may be requisite for working, gathering and carrying away such minerals.

19. The ASSIGNEE shall, before building any pucca house, privy or latrine or industry or making any additions thereto or alterations therein, get the plan thereof approved by the appropriate authority such as Municipality, Development Authority, Gram Panchayat, Pollution Control Board etc. A breach of this condition will render the ASSIGNEE liable for ejection.

20. The ASSIGNEE shall permit the concerned authorities including the ASSIGNOR and his agents on 24 hours notice at all reasonable time during the erection of the buildings and subsequent thereto, to enter upon the said demised plot of land to view the condition of the buildings for the time being erected or in course of erection thereon and for all other reasonable purposes.

21. All fossils, coins, articles of ancient value or antique and / or remains of geological value or interest if found and / or retrieved from any part of the said demised plot of land, the same shall be the absolute property of the State Government and the ASSIGNEE shall ensure protection of the same until removal and / or retrieval by the State Government forthwith from detection.

22. All common areas, services & facilities and installations such as roads, water systems, park / gardens etc. shall be the property of the ASSIGNOR.

23. On breach or non-observance of any of the foregoing covenants, terms or conditions rendering the said demised plot of land unfit for use for the purposes for which it is demised, the assignment shall be determined / terminated by the ADDA/ State Government on giving the ASSIGNEE an opportunity of being heard.

16 OCT 2025



:- II :-

IN WITNESS WHEREOF the parties to these presents have hereunto set and subscribed their respective hands and seals the day, month and year first above written.

Signed, sealed and delivered by :-  
Shri. Abhinav Gantra IAS.  
(Name and designation)

[Signature]  
Chief Executive Officer...  
Asansol Durgapur Development Authority  
Signature (with seal)  
& Special Officer Urban Dev.  
T & C. P. (Dept.) Govt. of W.B.

For and on behalf of the ASSIGNOR

In presence of :

1. [Signature]  
Asstt. Executive Officer  
Asansol Durgapur Development Authority  
Asansol  
(Signature & address of Witness)

2. [Signature]  
OSD ( Land )  
ADDA, Asansol  
(Signature & address of Witness)

Signed, sealed and delivered by :-

**Galstar Sponge Ltd.**  
[Signature]  
Manager  
Signature (with seal)

Shri. AGNISHEK PRADIP KALRAMKA  
(Manager)  
(Name and designation)

For and on behalf of the ASSIGNEE

In the presence of :

1. [Signature]  
43/A K. C. SON RD. RISHRA  
HOOGHLY  
(Signature & address of witness)

2. TAKRESHWAR TIWARI  
30/600 BIRLA LINE - KOL-137  
(Signature & address of witness)



16 OCT 2025



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Left Hand			
	Thumb	Forefinger to Littlefinger	
Right Hand			

Finger Print attested by me: *Ramachandran*

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Left Hand			
	Thumb	Forefinger to Littlefinger	Photo
Right Hand			

Finger Print attested by me :

	Thumb	Littlefinger to forefinger	Photo
Left Hand			
	Thumb	Forefinger to Littlefinger	Photo
Right Hand			

Finger Print attested by me :

	Thumb	Littlefinger to forefinger	Photo
Left Hand			
	Thumb	Forefinger to Littlefinger	Photo
Right Hand			

Finger Print attested by me :



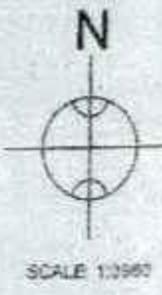
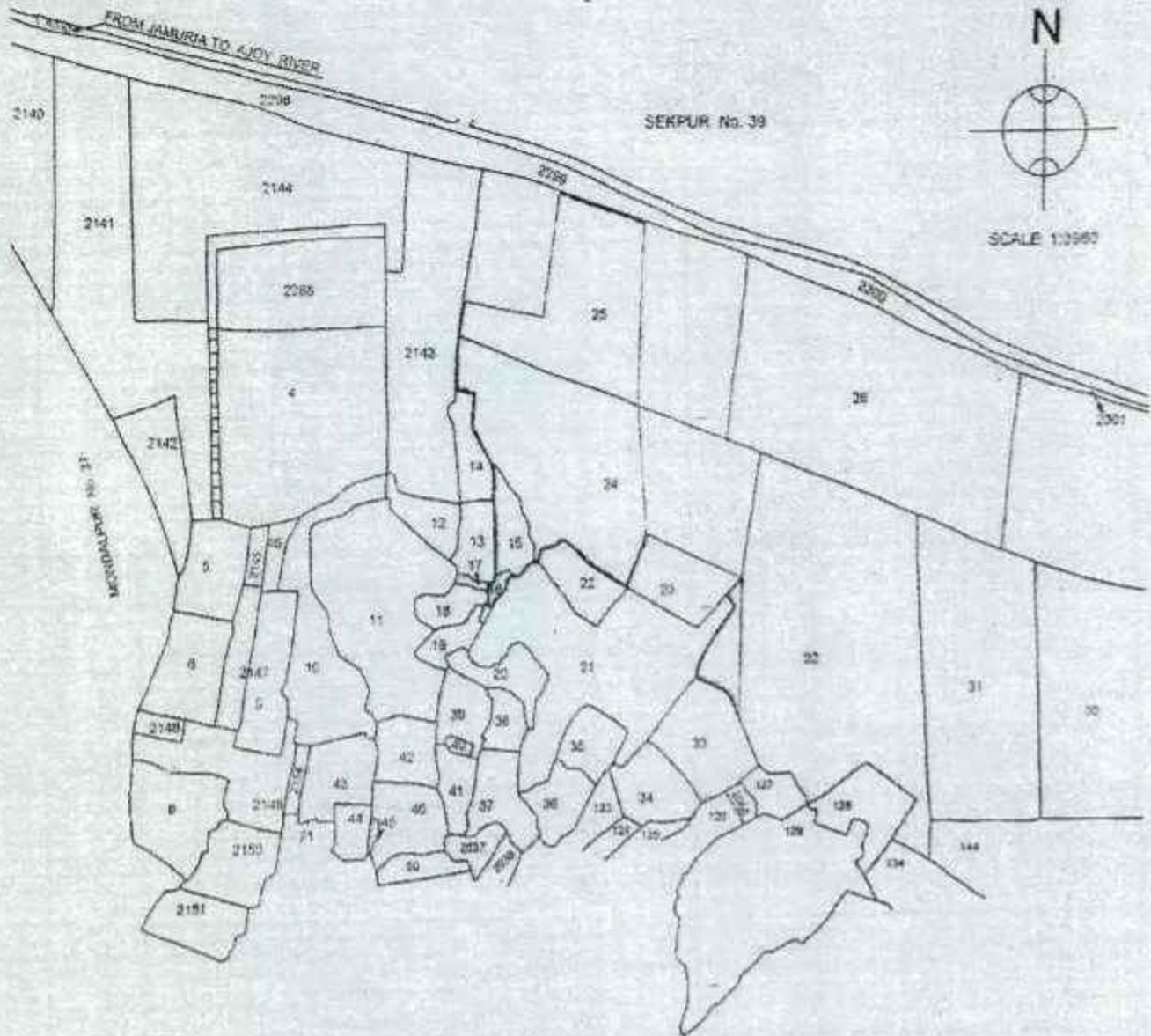
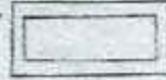
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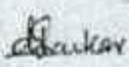
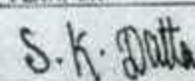
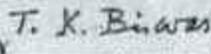


**LAND ALLOTTED TO CALSTAR SPONGE LTD.**

R.S. PLOT No's AND AREA 15 = 0.25 ACRE, 16 = 0.03 ACRE, 24(P) = 2.0 ACRE, 25(P) = 1.75 ACRE, 32(P) = 0.25 ACRE

**L E G E N D**  
ALLOTTED LAND IS MARKED  
WITH RED BORDER ---



<b>ADA</b> ASANSOL-DURGAPUR DEVELOPMENT AUTHORITY	
SITE PLAN FOR THE R.S. PLOT No.'s 15,16(P),24(P), 25(P), 32(P), MOUZA IKRA, J. L. NO. 38, P.S. - JAMURIA, AT JAMURIA INDUSTRIAL ESTATE	
AREA OF THE LAND 4.28 ACRE (APPROX)	
 ARCHITECT PLANNER	DATE = 31-01-2011.
 SURVEYOR	 C. E. G. A. D. B. A. ASANSOL & SPECIAL OFFICER, URBAN DEV T & C. P. DEPT. GOVT. OF W. B.
 DRAWN BY	

16 OCT 2025



**Government of West Bengal**  
 Department of Finance (Revenue), Directorate of Registration and Stamp Revenue  
 Office of the A. D. S. R. RANIGANJ, District- Burdwan  
 Signature / LTI Sheet of Serial No. 00839 / 2011, Deed No. (Book - I , 00849/2011)

Signature of the Presentant

Name of the Presentant	Photo	Finger Print	Signature with date
Abhishek Prakash Nawaranka	 25/02/2011	 LTI 25/02/2011	<i>Prakash Pr...</i> 25/02/2011

Signature of the person(s) admitting the Execution at Office.

Sl No.	Admission of Execution By	Status	Photo	Finger Print	Signature
1	Abhishek Prakash Nawaranka Address - P. 65 CII, Scheme Vard. S), District: Kolkata, WEST BENGAL, India, P.O. :- Pin - 700054	Self	 25/02/2011	 LTI 25/02/2011	<i>Prakash Pr...</i> 25/02/2011

Name of Identifier of above Person(s)

Signature of Identifier with Date

B. G. Guha  
 11/4 K. C. Sen Road, Rishra, District: Hooghly, WEST  
 BENGAL, India, P.O. :- Rishra

*B. G. Guha, 25.02.11*



(Amitava Dutta)

Additional District Sub-Registrar  
 Office of the A. D. S. R. RANIGANJ



**Government Of West Bengal**  
Office Of the A. D. S. R. RANIGANJ  
District:-Burdwan

**Endorsement For Deed Number : I - 00849 of 2011**  
(Serial No. 00839 of 2011)

On

**Payment of Fees:**

On 25/02/2011

**Certificate of Admissibility(Rule 43,W.B. Registration Rules 1962)**

Admissible under rule 21 of West Bengal Registration Rule, 1962 duly stamped under schedule 1A, Article number : 35(a),35(b) of Indian Stamp Act 1899, also under section 5 of West Bengal Land Reforms Act, 1955. Court fee stamp paid Rs.10/-

**Payment of Fees:**

Amount By Cash

Rs. 23372/-, on 25/02/2011

( Under Article : A(1) = 23364/- ,A2(a) = 8/- on 25/02/2011 )

**Deficit stamp duty**

Deficit stamp duty

1. Rs. 101350/- is paid, by the draft number 308692, Draft Date 19/02/2011, Bank Name State Bank of India, JAMURIA BAZAR, received on 25/02/2011
2. Rs. 22360/- is paid, by the draft number 308718, Draft Date 23/02/2011, Bank Name State Bank of India, JAMURIA BAZAR, received on 25/02/2011

**Presentation(Under Section 52 & Rule 22A(3) 46(1),W.B. Registration Rules,1962)**

Presented for registration at 13:47 hrs on :25/02/2011, at the Office of the A. D. S. R. RANIGANJ by Abhishek Prakash Nawalramka, Claimant.

**Admission of Execution(Under Section 58,W.B.Registration Rules,1962)**

Execution is admitted on 25/02/2011 by

1. Abhishek Prakash Nawalramka  
Manager, Calstar Sponge Ltd. ( Pan No- A A C C C 5773 H), 18, R. N. Mukherjee Road,  
District-Kolkata, WEST BENGAL, India, P.O. :- Pin :-700001  
By Profession : Service

Identified By B. G. Gung, son of Not Mentioned , 43/4 K. C Sen Road, Rishra, District:-Hooghly  
WEST BENGAL, India, P.O. :- Rishra , By Caste: Hindu, By Profession: Others.

**Admission Execution(for exempted person)**

1. Execution by Abhinav Chanda



(Amitava Dutta)

**ADDITIONAL DISTRICT SUB-REGISTRAR**

25/02/2011 14:16:00

Endorsement Page 1 of 2

Additional District Sub-Registrar

FEB 20

16 OCT 2025

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Government Of West Bengal  
Office Of the A. D. S. R. RANIGANJ  
District:-Burdwan

Endorsement For Deed Number : I - 00849 of 2011  
(Serial No. 00839 of 2011)

who is exempted from his personal appearance in this office under section 88 of Registration Act XVI of 1908, is proved by his seal and signature.

( Amitava Dutta )  
ADDITIONAL DISTRICT SUB-REGISTRAR



16 OCT 2025

(Signature)

( Amitava Dutta )  
ADDITIONAL DISTRICT SUB-REGISTRAR



Certificate of Registration under section 60 and Rule 69.

Registered in Book - I  
CD Volume number 3  
Page from 54 to 71  
being No 00849 for the year 2011.



(Amitava Dutta) 25 February-2011  
ADDITIONAL DISTRICT SUB-REGISTRAR  
Office of the A. D. S. R. RANIGANJ  
West Bengal

Additional District Sub-Registrar,  
Raniganj, West Bengal

25 FEB 2011



16 OCT 2025



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V. Prasad, Advocate  
Babu, Babu, Babu, Babu  
Babu, Babu, Babu, Babu  
Babu, Babu, Babu, Babu  
Babu, Babu, Babu, Babu

Received the Venukatnama from  
the expectant and on being  
satisfied accepted by me.

Debashis Babu

Advocate

17/10/2025

BEFORE THE NATIONAL GREEN  
TRIBUNAL, EASTERN ZONE BENCH,  
KOLKATA

O.A. NO. 145/2025/EZ

IN THE MATTER OF :

M/S. CALSTAR SPONGE LIMITED

..... APPLICANT

-VERSUS-

MINISTRY OF ENVIRONMENT, FOREST  
& CLIMATE CHANGE & ORS.

..... RESPONDENT

**AFFIDAVIT**

**DEBASHIS SAHA**  
Advocate  
Chamber 223,  
2<sup>nd</sup> Floor, Olisa House,  
4 Government Place North,  
Kolkata- 700001  
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